



The Tamil Nadu Horse Races (Abolition of Wagering or Betting) Act, 1974

Act 44 of 1974

Keyword(s):

Abolition, Wagering, Betting, Horse Races

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TAMIL NADU ACT NO. 44 OF 1974. *

THE TAMIL NADU HORSE RACES (ABOLITION OF WAGERING OR BETTING) ACT, 1974.

[*Received the assent of the Governor on the 26th September 1974, first published in the Tamil Nadu Government Gazette Extraordinary on the 30th September 1974 (Purattasi 14, Anantha (2005—Tiruvalluvar Andu).]*

An Act to provide for the Abolition of wagering or betting on horse races in the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Tamil Nadu Horse Races Short title. (Abolition of Wagering or Betting) Act, 1974.

2. [*The amendment made by this section has already been incorporated in the Madras City Police and Gaming (Amendment) Act, 1949 (Tamil Nadu Act VII of 1949).]*

3. The orders issued by the Government in G.O. Ms. No. 1570, Home Department, dated the 7th June 1973 shall cease to have effect from the date of publication of this Act in the *Tamil Nadu Government Gazette*. Certain order to cease to have effect.

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 26th August 1974, Part IV —Section 1, Pages 266-267.